

Statement-III

Number of persons made literate since the launching of National Literacy Mission

S.No.	State/UT	Persons made literate
1.	Andhra Pradesh	81 14,950
2.	Arunachal Pradesh	59,612
3.	Assam	10,76,090
4.	Bihar	50,96,209
5.	Goa	71,237
6.	Gujarat	60,92,278
7.	Harayana	3,27,272
8.	Himachal Pradesh	5,39,426
9.	Jammu & Kashmir	1,63,892
10.	Karnataka	40,08,810
11.	Kerala	15,60,152
12.	Madhya Pradesh	53,82,572
13.	Maharashtra	54,26,098
14.	Manipur	67,371
15.	Meghalaya	84,420
16.	Mizoram	61,919
17.	Nagaland	63,123
18.	Orissa	22,68,114
19.	Punjab	5,53,922
20.	Rajasthan	36,85,458
21.	Sikkim	13,604
22.	Tamil Nadu	64,62,081
23.	Tripura	3,81,351
24.	Uttar Pradesh	75,58,629
25.	West Bengal	89,02,352
26.	A&N Islands	14,492
27.	Chandigarh	41,404
28.	Dadra & Nagar Haveli	7,662
29.	Daman & Diu	3,451
30.	Delhi	3,81,286
31.	Lakshadweep	986
32.	Pondicherry	99,965
Total		6,85,70,188

Suratgarh TPS Stage-II Project

[English]

3764. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of POWER be pleased to state:

(a) whether Suratgarh TPS Stage-II project of Rajasthan is under consideration of the Government for approval; and

(b) if so, the present status of the proposal?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) Yes, Sir. The Rajasthan State Electricity Board (RSEB) has submitted a proposal to Central Electricity Authority (CEA) for setting up of Suratgarh TPS Stage-II project in the State Sector. RSEB has been advised by CEA on 5.5.1998 & tie-up the essential inputs like coal linkages etc. before they could consider granting Techno-Economic clearance to the project.

Non Banking Financial Companies

3765. SHRI P.R. KYNDIAH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government are aware many Non-banking financial companies (NBFCs) have vanished overnight after mobilising deposits from public;

(b) if so, the details thereof;

(c) the steps Company Law Board has taken to protect the interests of the depositors;

(d) whether several Agro Plantation companies are accepting deposits on non-existent schemes; and

(e) if so, the pre-cautionary measures CLB has taken to protect the interests of depositors in the agro-plantation schemes?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (d) The information is being collected and will be laid on the Table of the House.

(c) and (e) The Company Law Board has been accepting applications from the aggrieved depositors under Section 45QA of the Reserve Bank of India Act, 1934 and 58A(9) of the Companies Act, 1956 and the said applications are disposed of after hearing both the complainants and the defaulting companies.

Environment Projects in Delhi

3766. SHRIMATI MEIRA KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of centrally assisted environmental projects started during the last three years in the National Capital Territory of Delhi;

(b) the details of the achievements made and the amount of assistance provided thereunder, project-wise; and